

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Criminal Appeal No(s). 1902/2026

BATTU SINGH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 98118/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 98115/2026 - EXEMPTION FROM FILING O.T.

Date : 04-08-2026 This matter was called on for hearing today.

For Appellant(s) : Mr. Kedar Nath Tripathy, AOR

For Respondent(s) :

Ms. Rupali, Adv.

Mr. Sudeep Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

As per records, Mr. Sudeep Kumar, Ld. Advocate-on-Record has only filed Memo of appearance. Vakalatnama be filed as per rules.

Counter affidavit, if any, be filed in the meantime.

Digitized copies of High Court records have been received but Trial Court records are still awaited.

A letter from High Court has been received requesting four more weeks for translation of Trial Court records.

Await records.

List the matter again on 8.9.2026.

Copy of this Record of Proceedings be furnished to the concerned Learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar